CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH,

ALLAHABAD ******

Dated: Allahabad this the 1st Day of June 2000.

Coram: Hon ble Mr. S.K.I. Naqvi, J.M.

Hon ble Mr. M.P. Singh, A.M.

Original application No. 755 of 96

- Lunion of India through the

 General Manager, Northern Railway,

 Baroda House, New Delhi.
- Divisional Railway Manager,
 Northern Railway, Ambala.
- 3. Station Superintendent,
 Northern Railway,
 Saharanpur.

... Applicants

Counsel for the applicants = Sri Prasant Mathur

VERSUS

- 1. Shri Om Prakash, S/o Shri Gunanand,
 Retired Guard (Goods), R/o 378,
 Gali No. 13, Gandhi Colony, Muzafarpur.
- 2. The Commissioner,
 Workmen's Compensation,
 Sahranpur.
- Assistant Labour Commissioner,
 Mujafarnagar.

... Respondents

Counsel for the respondents= Sri S.K. Srivastava

ORDER

(By Hon ble Mr. S.K.I. Naq vi, J.M.)

Sri P. Mathur, learned counsel for the applicant mentions that petition has been filed by the Union of India against the impugned order dated 30/11/94 passed by Commissioner Worksmen Compensation Act at Saharanpur, In case no. 18 of 1994 Om Prakash versus General Manager, Northern Railway, Ambala Cantt., Ambala and others. Awarding a compensation appealing ef the tune of Rs. 79.900. In view of the judgement by the Hon'ble Apex Court as reported in judgement today 1995 the volume 27 Supreme Court page 522 K.P. Gupta versus as Controller Printing and Stationary, This tribunal has no jurisdiction to decide the dispute as per this O.A. and therefore petition is dismissed as not maintainable. We agree with the above submission of Sri P. Mathur, learned counsel for applicant and application is dismissed as not maintainable being beyond the jurisdiction of this tribunal. The learned counsel for the applicant submits that and we agree that writ remedy before Hon'ble High Court is available to the applicant.

- 2. The O.A. is dismissed.
- 3. No order as to cost.

M.A.

Salvery J.M.